

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT PUNE
INTERLOCUTORY APPLICATION NO. ____ OF 2025

IN

APPLICATION NO. 100 OF 2024

Vanashakti and Anr.

..Applicants

IN THE MATTER BETWEEN :

Vanashakti and Anr.

..Applicants

Versus

State of Maharashtra & Ors.

..Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 11
IN RELATION TO INTERLOCUTORY APPLICATION NO.
/ 2025

I, **Sanjay S. Shenolikar**, aged 58 years, Occupation: Service the authorised representative of Respondent No. 11 abovenamed, having my office address at Construction House "B", 2nd floor, 623, Linking Road, Opp. Khar Telephone Exchange, Khar (West), Mumbai – 400 052, do hereby state on solemn affirmation as under:

1. I am the authorised representative of Ferani Hotels Pvt. Ltd., Respondent No. 11 abovenamed. I have read a copy of the Application filed by the Applicants for interim reliefs. I am filing the present Application for the limited purpose of opposing the grant of interim reliefs. I reserve my right to file further Affidavit, if necessary.

2. I repeat, reiterate and confirm what is stated in my earlier Affidavit in reply dated 1/8/24 and 23/09/2024. I deny each and every allegation, contention and averment which is contrary to and/or inconsistent with what is stated in my earlier Affidavits and herein nothing should be deemed to be admitted be non-traverse.

3. **Fire that occurred on 28th December, 2024**

I say that the aforestated fire took place on the adjoining plot bearing CTS No. 827A/4A/2 of Village Malad (East) which is in possession of Respondent No. 12. I say that Respondent Nos. 10 and 11 are not concerned with the said fire incident. Hereto annexed and marked as **Exhibit "1"** is a copy of the report bearing No. GR.M.A. Kurar/B.KR.198/2024 dated 30th December, 2024 addressed by the Office of Village Revenue Officer, Saza Kurar to Tahasildar, Borivali with respect to the fire which took place on 28th December, 2024 along with the Panchanama.

4. **Fire that occurred 13th January, 2025**

The aforestated fire took place on the common boundary of the Police Housing Plot bearing CTS No. 827A/4A/2 and the plot bearing CTS No. 827A/4A/1 of Village Malad (East) (hereinafter referred to as "**the said plot**"). Hereto annexed and marked as **Exhibit "2"** is a copy of the report bearing No. V.R.O. Kurar/B.No./2025 dated 14th January, 2025 addressed by the Office of Village Revenue Officer, Saza Kurar to Tahasildar,

Borivali with respect to the fire which took place on 13th January, 2025 along with the Panchanama.

5. As is evident from the Panchanama that the building materials of Respondent No. 11 more particularly DGPE and FRGP pipes lying on the said plot have been damaged in large proportion in the said fire. Further Gabion net, cabin and water tank on the said plot has also been damaged. It may be noted that the said plot bearing CTS No. 827A/4A/1 of Village Malad (East) is largely covered with dry grass. It may be further noted that there is neither any activity of cutting/ burning/ destruction/ felling of trees have been done on the said plot. Hence there is no question of any deliberate and/or intentional clearing of any natural foliage, dense forests and vegetation as alleged or otherwise. It is submitted that the said plot is a barren land without any plants/ trees etc. This fact is borne out by the Panchanama dated 13th December, 2022 carried out by the Forest Department clearly recording that no cutting was observed on the said plot under reference by the Pancha. Hereto annexed and marked as **Exhibit "3"** is a copy of the Panchanama dated 13th December, 2022 (**Exhibit E to the Application No. 166 of 2024**). It is submitted that this Respondent has also suffered a great monetary loss in lakhs of Rupees due to the damage caused to the expensive construction material lying on the said plot by the said fire incident.

6. This Respondent is very particular about the plantation of trees while undertaking the development activity. The said fact is



further substantiated by the reply dated 29th January, 2025 filed by the Superintendent of Garden, BMC vide paragraph 4B(f) which for ready reference is produced hereinbelow:

“The respondent states that the tree NOC’s dated 29/03/2013, 22/04/2013, 07/05/2013 have been issued by Supdt. Of Gardens & Tree officer and subsequent letter for plantation was issued from Deputy Supdt. Of Garden department of these respondent certifying new tree plantation of 1003 trees done by the respondent M/s Ferani. The tree NOC dated 29/03/2013 issued by Supdt. of Gardens & Tree officer, states that there were no existing trees on the plot. Thereafter, the respondent Ferani has newly planted about 1003 trees as certified by Deputy Supdt. of Garden department of these respondents vide its letter dated 28/05/2024. The Panchanama carried out on 13/12/2022 after due site inspection also states that no trees cutting are observed.”

7. As regards the earlier incidences of fire, the Police Department have taken appropriate steps as per law and have submitted their report to the Competent Authority in respect of the FIRs filed by BMC without any delay. Hence there is no question of issuing further Orders to the Police Department.
8. I say and submit that there is no cutting/ burning of trees in the ESZ area as alleged or otherwise. I say and submit that there is no violation of ESZ Notification as alleged or otherwise. I deny that there is any vested interest of this Respondent in altering the

characteristic and/or the nature of Dindoshi hills as alleged or otherwise. I deny that the fire on the said plot is being deliberately being set off and/or intentionally done with a view to clear out all natural foliage and/or dense forests and/or vegetation and/or wild life located on the said plot as alleged or otherwise. I repeat, reiterate and confirm that the said plot is covered with dry grass. This Respondent has been granted permission for cutting dry bushes and grass twice in a year which this Respondent has been complying with the permission of the Authorities. I deny that cutting of dry bushes and/or grass with permission amounts to violation of any of the laws more particularly the Environment Protection Act, 1986 and/or the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975. I say that the said plot under reference is a private non-forest land. I deny that the said plot bears any identical features to the forested area of Sanjay Gandhi National Park as alleged or otherwise. I deny that the provisions of the Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 is applicable to the present case as alleged or otherwise as there is no activity of tree cutting undertaken by this Respondent on the said plot.



9. I say that the construction and development activity are regulated activities and are not prohibited activities as per ESZ Notification dated 5th December, 2016. Further the development in Mumbai is governed as per the provisions of sanctioned DP-2034 and Development Control and Promotion Regulation, 2034 amended from time to time. I say that the ESZ NOC has been issued by the ESZ Monitoring Committee on 1st November, 2018 in respect of

development of land affected by ESZ to this Respondent. The said ESZ NOC is annexed at Annexure A6 to the first Joint Committee Report. It is submitted that in the case of this Respondent, NOC has been obtained from ESZ Monitoring Committee hence the Orders issued in other cases is not applicable to this Respondent. I say that the construction and development work is being carried out by this Respondent for areas falling under the ESZ of Sanjay Gandhi National Park as per the ESZ NOC and as per the approvals granted by the Planning Authority in consonance with the provisions of Development Control and Promotion Regulation. I deny that the fire which occurred on 13th January, 2025 on the said plot was with the knowledge and/or involvement of this Respondent.

10. I say that despite taking adequate steps to prevent fire on the said plot of land, as the said plot is covered with dry grass, eventualities of bush fire cannot be predicted, in fact this Respondent itself has suffered monetary loss in the fire which took place on 13th January, 2025.
11. It may be noted that this Respondent has been planting trees while carrying out the development activities and have been giving regular anti termite treatment to the soil to prevent spreading of termite to the trees planted by this Respondent. I deny that this Respondent is brazenly clearing the vegetation on the slopes of Dindoshi hills as alleged or otherwise. I deny that this Respondent is spraying chemicals on the vegetation to prevent the new



saplings from growing and/or hasten the death of the existing saplings as alleged or otherwise.

12. I say and submit that the recommendations of the Joint Committee are beyond the provisions of ESZ Notification dated 5th December, 2016 which is sanctioned by MoEF. It is submitted that the Joint Committee is neither entitled nor empowered to make recommendations which require modification to the sanctioned ESZ Notification issued on 5th December, 2016. It is submitted that the present provisions of ESZ Notification dated 5th December, 2016, provisions of sanctioned DCPR, 2034, provisions of Maharashtra Regional Town and Planning Act, 1966 and the provisions of Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 are sufficient enough to take care of the environmental issues raised by this Applicants.
13. I say that the prayer clause (a) made by the Applicant in the present Interlocutory Application is not within the purview of the National Green Tribunal Act, 2010 and hence the same is bad in law and therefore the present application is not maintainable.
14. It is submitted that the reports sought by the Applicants through the present Application is redundant in view of the fact that as per the Fire Report dated 15th January 2025 issued by Dindoshi Fire Station a copy of which is hereto annexed and marked as Exhibit-4.
15. Hence the present Application be dismissed with costs.




Place: Mumbai

Date: ___ February, 2025

For Ferani Hotels Pvt. Ltd.


Advocate for Respondent No. 11


Authorised Signatory
(Respondent No.11)

VERIFICATION

I, **Sanjay S. Shenolikar**, Indian Inhabitant, the Authorised Representative of Respondent No. 11 abovenamed, having my office at Construction House "B", 2nd Floor, 623, Linking Road. Opp. Khar Telephone Exchange, Khar (West), Mumbai 400 052, do hereby on solemn affirmation state that what is stated in foregoing paragraphs are true and correct to the best of my knowledge and belief and I believe the same to be true.

Solemnly affirmed at Pune
this 15th day of February, 2025


Affiant.

NOTED AND REGISTERED AT
SERIAL NUMBER 348125

Before me
BEFORE ME


M. B. SONAWANE
NOTARY GOVT. OF INDIA
PUNE



IDENTIFIED BY  Advocate for Respondent No. 11

ADVOCATE



BEFORE THE NATIONAL GREEN
TRIBUNAL SITTING AT PUNE
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IN THE MATTER BETWEEN:

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V/s.

State of Maharashtra & Ors. ..Defendants

**AFFIDAVIT IN REPLY ON BEHALF OF
RESPONDENT NO. 11**

Dated this _____ day of February 2025.



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Exh-1

TAHSILDAR

OFFICE OF VILLAGE REVENUE OFFICER SAZA KURAR

C. K. P. Colony, Eksar Road, Opp. Ganpati Temple, Borivali (W.) 91

V. R. O. Kurar/B. No. 198/2024

Date: 30/12/2024

To,
Hon. Tahsildar Borivali

Sub.: Regarding fire broke out at Malad East on 28/12/2024

Respected sir,

On 28/12/2024, suddenly at around 11.30 PM in night a fire broke out on the plot of Developer D. B. Realty Pvt. Ltd. in mountain area at the upper part of I. T. Park at Mauje Malad. As the said fire is massive, the dry grasses grown in the plot have been damaged at large scale. The said fire has been extinguished with the help of officers and staff of Fire Brigade Team Dindoshi. Since the said fire broke out in mountain area, there was no road to go to mountain area and the Staff of Fire Brigade Team had to go on foot to extinguish the fire as the foot road was available to reach on mountain. The officers and staff of Fire Brigade Team and Dindoshi Police Station Beat Marshal Mhaske Inspector were present on the said spot of fire. No any loss of lives and financial damage caused in the said fire. The reason for broking out of the said fire is not yet understood.

The plot at hilly area where the fire broke out admeasures 6.07.00 H. R. Sq. Mt. out of total area of 8.09.34 H. R. Sq. Mt. bearing S. No. 239/1/Pt./2 at Mauje Malad, Tal. Borivali is recorded in the name of Tarashankar B. Chaube and the property admeasuring 2.02.34 H. R. Sq. Mt. is recorded in the name of Jairaj Developers and an entry mutated for recording the name of M/s. D. B. Realty in other rights of 7/12 on 60700.5 sq. mt. area and it CTS No. 827A/4A/2 and its Occupancy is mentioned as Agriculture. The said property is a private property. Herewith enclosed & submitted an Original Panchnama, 7/12 Extract and Property Card for further proceeding.

Sd/-

Village Revenue Officer Kurar
Tahsil Borivali



ग्राम महसूस अधिकारी सज्ञा कुरार यांचे कार्यालय

सी.के.पी.कॉलनी, एक्सर रोड, गणपती मंदिर समोर, बोरीवली (प) ९१

मा.म.अ.कुरार/बा.क्र. १९८/२०२४

दिनांक : ३०/१२/२०२४

प्रति,

o/c

मा. तहसीलदार बोरीवली


यांचे सेवेसो

विषय:-दिनांक २८/१२/२०२४ रोजी मालाड पूर्व येथे लागलेल्या आगीबाबत.

मा. महोदय ,

उपरोक्त विषयाकित्त मौजे -मालाड पूर्व येथे दिनांक २८/१२/२०२४ रोजी आय.टी.पार्क चे वरिल भागात डोंगरावर डेक्कलपर्स श्री.डी.बी.रियल्टी प्रा.ली. चे प्लॉटला अधानक रात्री ११.३० वाजताचे दरम्यान आग लागली. सदर आग हो मोठ्या प्रमाणात असल्याने तेथील प्लॉटमधील असलेल्या सुखलेल्या गवताचे मोठ्या प्रमाणात नुकसान झालेले आहे.सदर चौ आग अग्निशमक दल दिन्डोशी मधील अधिकारी व कर्मचारी यांचे मदतीने विझविण्यात आली.सदर आग हो डोंगरात लागली असल्याने डोंगरात जाण्यास रस्ता नसल्याने आग विझविण्याकामी अग्निशमक दलातील कर्मचारी हे डोंगरावर पायवाट असल्याने पायी जावून आग विझविण्यात आली.सदर आग लागलेल्या घटनास्थळी अग्निशमक दलातील अधिकारी व कर्मचारी तसेच दिन्डोशी पोलीस ठाणेचे बिट मार्शल मस्क निरीक्षक जागेवर उपस्थित होते.सदर आगीत कोणत्याही प्रकारे जिवीत हानी व वित्तहाणी झालेली सदर आग कोणत्या कारणामुळे लागलेली आहे. याचे कारण अजून समजले नाही.

सदर ज्या डोंगरावर घ्या प्लॉट ला आग लागलेली आहे ती मिळकत मौजे-मालाड ता.बोरीवली येथील स.न.२३९/२/ पं/२, एकूण क्षेत्र ८.०९.३४ हे.आर.चौ.मी.मधील क्षेत्र ६.०७.०० हे.आर.चौ.मी. ही मिळकत ताराशंकर वी.चौवे यांचे नावे दाखल आहे.व क्षेत्र २.०२.३४ हे.आर.चौ.मी. ही मिळकत जयराज डेक्कलपर्स यांचे नावे दाखल आहे.व ७/१२ चे इतर अधिकारात मे.डी.बी. रियल्टी लि. यांचे नावे क्षेत्र ६०७००.५ चौ.मी.इतक्या क्षेत्रावर विकासक म्हणून दाखल करण्याकरीता नॉद केली असे. अशी नॉद आहे. व न.म.क्र.८२७अ/४८/२ असे असून धारणाधिकार शेती असे नमूद आहे. सदर चौ मिळकत खाजगी आहे.तरी सोबत मुळ पंचनामा व ७/१२ तसेच मालमत्ता पत्रक जांढुन पुढील कार्यवाहीकामी सविनय सादर.


ग्राम महसूल अधिकारी कुरार
तहसील बोरीवली



OFFICE OF VILLAGE REVENUE OFFICER SAZA KURAR

C. K. P. Colony, Eksar Road, Ganapati Temple, Borivali (W.) 91

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Exh 2

V. R. O. Kurar/ B. No. /2025

Date: 14/01/2025

To,
Hon. Tahsildar Borivali

- Sub.: Fire incident took place on the Dindoshi Hills in Western Suburban adjoining to Sanjay Gandhi National Park
Ref.: 1) Hon. Collector, Mumbai Suburban District Office's message dt.14/01/2025 on Whatsapp
2) Your Report u/no. Tah./Bori./Natural Disaster/Site Inspection/2024 dated 15/01/2025

Respected Sir,

Once again just more than one month after receipt of complaint from the Environmentalist Shri. Stalin D. to the Hon. Collector, Mumbai Suburban Office through email, again fire incident happened at the Dindoshi Hill in West Suburban adjoining to the Sanjay Gandhi National Park and the complaint has been made that in order to destroy all trees and plants and to create a barren area, the possessors are deliberately putting fire to forest.

In the matter, pursuant to the points mentioned by the complainant in his complaint application, it has been informed you to carry out a Joint Site Inspection and a Panchnama thereof along with self-explanatory factual report thereof should be submitted to this office immediately. Accordingly, a report is being submitted in following manner –

In the subject matter, on 13/01/2025 at around 8.30 pm in night, a fire broke out on the plot adjoining the mountain in upper part of I. T. Park at Mauje Malad. As the said fire broke out in large scale, the HDPE and FRGP pipelines lying in the said plot, nets, cabin have been damaged at very large scale. Also, a water tank in the plot has been damaged and dry grass in the plot has been damaged at large scale. The said fire has been extinguished with the help of Fire Brigade Team Dindoshi Officers and employees and Ferani Hotel's Security Guards. As the said fire broke out below the hills, there was no road to access on the said plot, therefore the fire brigade employees went on the spot by foot and extinguished the fire. On the spot where the said fire broke out, the Fire Brigade Team's officers and staff and Dindoshi Police Station's Police Officer and employees/ staffs were present. No any damage of lives and injury caused in the said fire. Yet, we don't know as to how the said fire broke on the said spot.

The plot adjoins to the mountain where fire broke out admeasures 150.93.47 H. R. Sq. Mt. area in total area 151.38.37 H. R. Sq. Mt. of S. No. 239/1/Pt./1 at Mauje Malad, Tal. Borivali is recorded in names of N. N. Wadia Administrator of Late E. Dinshaw and the property admeasures 0.44.0 H. R. Sq. mt. is recorded in the names of Popat Maruti Ghanwat, Sudam Maruti Ghanwat and in other rights of the 7/12, an entry is recorded that the 30 feet wide road to access from the Municipal Corporation Route to the said plot is given to Tarashankar B. Choubey and CTS No. is 827A/4A/1 and the Holding Right is mentioned as Agriculture. The said property is private. Therefore, enclosed & submitted herewith Original Panchnama and 7/12 & Property Tax.

Sd/-

Village Revenue Officer Kurar
Tahsil Borivali



ग्राम महसूस अधिकारी सज्ञा कुरार यांचे कार्यालय

सी.के.पी.कॉलनी, एक्सर रोड, गणपती मंदिर समोर, बोरीवली (प) ११

ग्रा.म.अ.कुरार/बा.क्र. /२०२५

दिनांक : १४/०१/२०२५

प्रति,

मा. तहसीलदार बोरीवली

यांचे सेवेसी

विषय:-संजय गांधी राष्ट्रीय उद्यानालगतच्या पश्चिम उपनगरातील दिंडोशी टेकड्यांवर
आगीची घटना

संदर्भ :-१)मा.जिल्हाधिकारी,मुंबई उपनगर जिल्हा यांचे कार्यालयाकडील व्हाटसअॅप वरिल

दिनांक १४/०१/२०२५ रोजीचा संदेश

२) आपलेकडील क्र.तह/बोरी/नैसर्गिक आपत्ती/ स्थळपहाणी/२०२४ दि.१५/०१/२०२५

मा. महोदय ,

मा. जिल्हाधिकारी, मुंबई उपनगर यांचे कार्यालयाकडे ई-मेलद्वारेपर्यावरणवादो श्री. स्टॅलिन डी. यांची प्राप्त तक्रारान्वये एका महिन्यापेक्षा कमी कालावधीत पुन्हा एकदा संजय गांधी राष्ट्रीय उद्यानालगतच्या पश्चिम उपनगरातोल दिंडोशी टेकड्यांवर आगीची घटना घडली असून, सर्व वनस्पती नष्ट करण्यासाठी आणि ओसाड भूप्रदेश निर्माण करण्यासाठी कर्बा करणा-याकडून जाणूनबुजून जंगलाला आग लावली जात आहे. अशी तक्रार केली आहे.

प्रकरणी तक्रारदार यांच्या तक्रारी मुद्याच्या अनुषंगाने आपण संयुक्तरित्या स्थळपहाणी करून, पंचनामासह आपला स्वयंस्पष्ट वस्तुनिष्ठ अहवाल तात्काळ या कार्यालयास सादर करण्यात यावा.असे कळविणेत आलेले आहे. त्यानुसार खालील प्रमाणे अहवाल सादर करीत आहे.

विषयाकित प्रकरणी मौजे -मालाड पूर्व येथे दिनांक १३/०१/२०२५ रोजी आय.टी.पार्क चे वरिल भागात डोंगरा लगत प्लॉटला अचानक रात्री ८.३० वाजताचे दरम्यान आग लागली. सदर आग ही मोठ्या प्रमाणात असल्याने तेथील प्लॉटमधील असलेल्या HDPE आणि FRGP या पाईप, व जाळे , कॅबीन चे मोठ्या प्रमाणात नुकसान झालेले आहे. तसेच प्लॉटमध्ये असलेल्या पाण्याचे टाकीचे नुकसान झालेले आहे. व प्लॉटमधील सुखलेल्या गवताचे मोठ्या प्रमाणात नुकसान झालेले आहे. सदर ची आग ही अगनिश्मक दल दिन्डोशी मधील अधिकारी व कर्मचारी व फेराणी हॉटेलचे सुरक्षा रक्षक यांचे मदतीने विझविण्यात आली. सदर आग ही डोंगराचे खाली लागली असल्याने जाण्यास रस्ता नसल्याने आग विझविण्याकामी अगनिश्मक दलातील कर्मचारी हे पायी जावून आग विझविण्यात आली. सदर आग लागलेल्या घटनास्थळी अगनिश्मक दलातील अधिकारी व कर्मचारी तसेच दिन्डोशी पोलीस ठाणेचे पोलीस अधिकारी व कर्मचारी जागेवर उपस्थित होते. सदर आगीत कोणत्याही प्रकारे जिवीत हानी व कोणीही जखमी झालेले नाही. सदर आग कोणत्या कारणामुळे लागलेली आहे. याचे कारण अजुन समजले नाही.



महानगर काटी-सुदामा जोडिमदले

सदर ज्या डोंगरावर लगत च्या प्लॉट/आग लागलेली आहे ती मिळकत मौजे-मालाड ता.बोरीवली येथील स.न.२३९ /१/ पै/१, एकुण क्षेत्र १५१.३८.३७ हे.आर.चौ.मी.मधील क्षेत्र १५०.९३.४७ हे.आर.चौ.मी. ही मिळकत एन.एन.वाडीया अँडमिनीस्ट्रेटर ऑफ लेट इ दिनशा यांचे नांवे दाखल आहे.व क्षेत्र ०.४४.० हे.आर.चौ.मी. ही मिळकत पोपट मारूती घनवट, सुदाम मारूती घनवट यांचे नांवे दाखल आहे.व ७/१२ चे इतर अधिकारात महानगरपालिका मार्गापासुन सदर भूखंडाकडे येण्याजाण्यासाठी ३० फुट रूंदीचा रस्ता ताराशंकर बी. चौबे यांना देण्यात आला. अशी नोंद आहे. व न.भू.क्र.८२७अ /४A/१ असे असुन धारणाधिकार शेती असे नमूद आहे. सदर ची मिळकत खाजगी आहे. तरी सोबत मुळ पंचनामा व ७/१२ तसेच मालमत्ता पत्रक जोडुन पुढील कार्यवाहीकामी सविनय सादर.



ग्राम महसूल अधिकारी कुरार
तहसील बोरीवली



- माळी पंच :-
- ① श्री. आनंद अर्जुन मुंगळे
स. फुड्या तळ्याचा फडा, S. R. P. कॅम्प
ग्रुप नं. ८, गेरिगाव (पू.) मुंबई-४०००६३
वयवर्ष-२८ वर्ष, लैंग- मंडूरी
मो. नं. ९३२६२९५५५५
 - ② श्री. बाबाशिव आठ्ठाव सरदार,
स. आनंदमार्ग चाक, गेरिगाव नगर
जयशंकर अक्षय कुमार वैद्य मार्ग,
श्रीधर अकश्री स्कूल जवळ, संतोष
नगर, गेरिगाव (पूर्व) मुं. ४०००६५
वयवर्ष:- ५८ वर्ष, लैंग- मंडूरी
मो. नं. ७७९८६०६५२५

आम्हा पंचास आज दि. ०७/०२/२०२२ रोजी
वनपाल, अंधेरी व वनरक्षक स्याफ अंधेरी यांनी
मौजे मालाठ CTS No. ४२३A/५A/1, सर्व्हे नं. २३९
(पै) याठिकाणी प्राप्त तक्रारिनुसार सर्व सर्व्हे नं. २३९
मध्ये वृक्षतोड झाल्याच्या तक्रारिच्या अनुभवांने
आपला पंचलोक जोगेवर जमून सत्यपरिशीलनीय
पाठणी करून पंचनामा लिहून देवा अर्जा विमर्शि
केव्हांतून माळी पंचलोक पंचमत लिहून देव
आलेल तो स्वाधीनपुकारे.

सर्व ठिकाणी जमून आठ्ठावतून वन-
अधिकार्यांनी आम्हा पंचास, मा. उपवनसंरक्षक,
ठाणे वनविभाग, ठाणे यांचेकडील आदेश क्र. १०६९
/२०/जमिनि/४६०५/२०२२-२३ दि. २८/०९/२२ तसेच मा. वनसेलणव,
मुंबई यांचेकडील आदेश क्र. १०६९/२२-२३
दि. ०९/०२/२०२२ तसेच मे. रफ. ई. दि. ०९/०२/२०२२ यांचे
वरुमि श्री. विधी पार्षद, अडकोकडे मुंबई
यांनी वनविभागाकडे मौजे मालाठ सीधे सर्व्हे नं.
४२३A/५A/1, सर्व्हे नं. २३९ (पै) याठिकाणी वृक्षतोड



साखाने पर्यावरण कार्य द्याच्या मंग
 साखेबाबत मे. फेरारी हॉटेल यांच्या
 विद्युत् केबेल्स तक्रार प्रजाची पुन
 दाखविणे. सर्व प्रजाची बाब निशा
 कर्यासही वनअधिकारी, इ.नि. भूपिंडर
 सिंग खनोवा, मे. रफ. ई. दिनशांये
 च्या ऑफिसिंग ऑफिसर इ.नि. चांदे,
 मुख्य कार्यकारी अधिकारी, फेरारी
 हॉटेल, इ.नि. कुणाल दशरथ विरवाडकर,
 सिव्हरिथि सुपरवायझर फेरारी हॉटेलस
 व इतर डाग उपाध्येस लेवे.

आम्हा पंचायसमजत तक्रारद्वय मे.
 रफ. ई. दिनशां येचेंवरीने उपाध्येस
 इ.नि. भूपिंडर सिंग खनोवा यांनी सर्व
 सर्वे नंबर मध्ये वनअधिकार्यां वरिपर
 पंचनामा करवाकामी उपाध्येस दाखवाही
 विमंकी मे. फेरारी हॉटेलस च्या वरीने
 उपाध्येस इ.नि. चांदे, C&O फेरारी हॉटेलस
 यांना केले असला त्यांनी इ.नि.
 भूपिंडर खनोवा यांना सर्व सर्वे नंबर
 मध्ये प्रवेशस नकार दिला व वनअधि-
 कार्यांना आपण ~~आम्हा~~ पंचायसोपच जाणून
 तक्रारिच्या अनुक्रमाने फिरकन पाहणी करवास
 संक्षि फाथि वरकत नसल्याचे सांगिलेले.
 तक्रारद्वय यांनी तक्रारिचे नभूद केलेल्या
 पुढे साडंंच्या अवेळी वृद्धिदिमुकरणी साधी
 पंत, वनअधिकारी व मे. फेरारी हॉटेलस च्या
 वरीने इ.नि. कुणाल दशरथ विरवाडकर, सिव्हरिथि
 सुपरवायझर उपाधि सर्वजण मोजे माळाठ संदे मी
 23/12/2024 मध्ये फिरकन पाहणी केले.



सब्य निर्यात करित असताना सर्व्हे नं. २३९
 (पै) मधील पातुलकाटा व्हेरि फिडून पाठणी केळी
 असता, सब्य सर्व्हे नं. मध्ये गवन जन्मद्वित
 पुढ्ढभाग अथून राजमोडी, डुरे, मुहुड्डींग, चेश,
 कावी, करवंद, बांणु याच्य सुडूप करीय वनस्थी
 दिथून येव अलेक. तक्रारदारांनी नमूद केलेल्या
 ५०० झाडांच्या अवेळ्य मोडी संदर्भात सब्य सर्व्हे
 नं. मध्ये फिडून पाठणी केळी असता, अर्दी
 कोठाली वृक्षतोड जागेवर दिथून येव नथी. लगत
 सर्व्हे नं. २३९ (पै) च्या अं. गा. बा. कु. बरेवेली
 यांची व्हडू अथून त्याचये मोठ्यापुत्राणान वृक्ष-
 संपत्य अथून सब्य सर्व्हे नं. मध्ये न्हेय अस्था
 पुकारुवा वनस्थीचा अभाव दिखत आहे.

हा पंचनामा आर्थी पंचाळी जागेवर जाणून,
 फिडून पाठून, सत्यपरीश्रुतीची पाठणी करून, हो
 आर्थी सांगितल्यापुत्राणे बरोवर पयल्या अमल्याची
 खाळी आल्यावर खाळी सल्या-जिशाम्या केळ्या.

दिनांक:- १३/१२/२०२२

ठिकाण:- सावळ

वेळ: : १५:४५ ते. १९:००

पंच
 १-श्री. आनंद अ. भुंळडे
 २-श्री. काबराव श्री. स्वरु
 १३/१२/२२

समक्ष
 Suwadkar

कुमाल विरवाडकर

एन. एन. माने
 वनपाल अंधेरी

Received copy
 13/12/22

TRUE COPY



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BRIHANMUMBAI MUNICIPAL CORPORATION
MUMBAI FIRE BRIGADE
STOP Fire Call Report

R.C.C. No.-IV/Sub-Div-XII /Stn.No.32/Dindoshi
Officer In Charge:- Sr. S.O. P. P. Mayekar

CR incident No.: F/R-IV/ 981
Date of Incident: 13.01.2025

I-Call

Called by Stranger / Telephone No.- 9930526678

Address of premises involved: Behind Raheja IT Park, CTS No. 827 A/ 4A/1 (Pt), Village Malad (E), Mumbai.

Occupier's Name: M/s Ferani Hotels Private Ltd.

Business: Developer

Owners' Name: } Not ascertained

Owners' Address: }

Time of Call : 2037 hrs.

Stop message at 2108 hrs.

Time of First Turn Out : 2038 hrs.

Time of Arrival at Incident : 2050 hrs.

Time & Date of leaving Incident : 0030 hrs on 14.01.2025

Total time employed : 04 hrs 20 mins

Distance from station to incident : 05 Km

Name of last Officer to leave the incident: Sr. S.O. P.P. Mayekar All clear at: 0057 hrs on 14.01.2025

II- Particulars of Incident

Description of Area or Property Involved : In an open area of approx 500 ft X 500 ft of a platue on the hill top at above given address.

Extent of Fire : Confined to a dry grass, bushes, small stock of High density poly-ethylene (HDPE) pipes, Fiber reinforced polymer pipes, Gabion nets (metal safety net), etc in an open area of about 300 ft X 300 ft at above given address.

Suppose Cause of Fire : Doubtful (Under investigation of Police)

How extinguished (If water used, attach Annexure- I) : Fire was extinguished by public with green bushes & make-shift fire beaters before arrival of brigade and then by firemen with the help of green bushes & make-shift fire beaters, one big hose line of 02 fire engine. P-North ward Garden dept personnel. Police were requested through CR.

Description of damage (Attach Annexure II, If required) : Few Kgs of dry bushes, small stock of High density poly-ethylene (HDPE) pipes, Fiber reinforced polymer pipes, Gabion nets (metal safety net), etc were severely damaged by fire, heat, smoke and water.

Estimated Value of i) Property involved : Rs. in thousands. Insurance: No

ii) Surrounding risk, If any: Rs. in thousands.

iii) Damage to Premises : Nil

iv) Damage to Contents: Approx Rs. 10,000/- (Approx Rs. Ten Thousand only)

III-Persons escaped and rescued

Escaped without assistance Of Fire Service		Assisted out by Fire Service without aid of appliances		Rescued by Fire Service using appliances	
Male	Female	Male	Female	Male	Female
Nil	Nil	Nil	Nil	Nil	Nil



*Note: Report on False calls should be marked "FALSE" in red ink across Part II of the report.

IV- Casualties

Lives Lost			Injured		
	Male	Female		Male	Female
F.S.	Nil	Nil	F.S.	Nil	Nil
Others	Nil	Nil	Others	Nil	Nil

V-Attendance at occurrences

Fire Station	Type of Appliance	Reg. Number of appliances	Time of				Trip mileage (Kms.)	Pumping Hours
			Turn-out (Hrs.)	Arrival at Incident (Hrs.)	Leaving Incident (Hrs.)	Return to Station (Hrs.)		
Dindoshi	MP-57	MH-01/CR-3744	2038	2050	0040	0057	06	Annex I attached
Dindoshi	AWTT-05	MH-01/EE-2031	2038	2102	0040	0057	06	
Kandivali	CFHP-03	MH-01/EW-1420	2109	2211	0030	0044	14	
Goregaon	JT-23	MH 01/PR 5093	2219	2259	0010	0031	14	
P/S mini FS	WQRV-37	MH-01/EE-5668	2109	2211	0030	0045	08	

VI- F. S. Personnel in Attendance

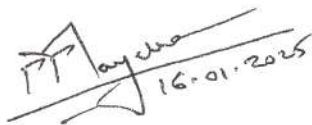
(Relief personnel not to be included)

OFFICERS		PERSONNEL	
Rank	Name	Rank	Name
Sr. S.O.	P.P. Mayekar	Lfm	Crew of MP-57 from Dindoshi Fire Station.
		Sr/Fm	Crew of AWTT-05 from Dindoshi Fire Station
		Lfm	Crew of CFF V-3 from Kandivali Fire Station.
Shift I/C	Sagar Aher	Fm	Crew of WQRV-37 from P/S mini fire station.

VII- Any Other Remarks

To,
C.F.O. / Sir,

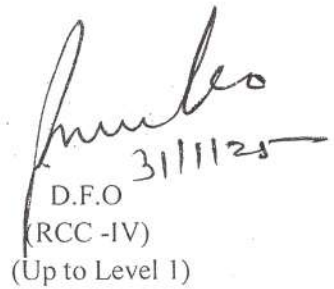
The charge of incident was handed over to PI Shri. Kadukar & ASI Shri. Manerkar (Mobile-I) from Dindoshi Police Station and Security Officer Shri. Mahendra Chavan.


16.01.2025

Sr. S.O. P.P. Mayekar
Station No. 32 Dindoshi


25/1/2025

A.D.F.O.
(Sub Division. XI)


31/1/25
D.F.O.
(RCC-IV)
(Up to Level 1)

Attached Annexure

Annexure	Title	Yes / No
I	Annexure I for Fire	Yes
II	Annexure II for Damage/Insurance	No
III	Annexure III for Injury	No
IV	Annexure IV for FIR/License	No

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**BRIHANMUMBAI MUNICIPAL CORPORATION
MUMBAI FIRE BRIGADE**

Annexure 'I' for STOP message Fire Incident call

CR Incident No.: F/R-IV/

Region No.-IV / Stn. No.- 32

Date of Incident: 13.01.2025.

Return of Water delivered at Fire Incident

Date	Place	Water From	Time at work		Quantity delivered in Litres	Remarks
			Hours	Minutes		
13.01.2025	Behind Raheja IT Park, CTS No. 827 A/ 4A/1 (Pt), Village Malad (E), Mumbai	MP-57	00	10	4500	One big Hose line of 02 no.s of 2 ^{1/2} " dia 100' length hoses each with hand control nozzle under variable pressure from given appliances.
		AWTT-5	01	00	14,000	
		Total	01	10	18,500	

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UNDER R.T.I. ACT**

उप प्रमुख आगशामन अधिकारी (परि-IV)
कावे कार्यालय

16 JAN 2025

क्रमांक : परि - IV/स्वतः /
दोरीवली प्रादेशिक समादेश केंद्र
दोरीवली (पश्चिम), मुंबई-४०० ०९२.

PP Mayekar
16-01-2025

Sr. S.O. P.P. Mayekar
Dindoshi Fire Station



From: Sr SO P.P. Mayekar
Dindoshi Fire Station
Date - 15.01.2025

To,
C.F.O. / Dy. C.F.O. (R-IV) / D.F.O. (R-IV)

Sub : Memo for **Supposed cause as "doubtful (under investigation of police)" of Stop message Fire Incident** at Behind Raheja IT Park, CTS No. 827 A/ 4A/1 (Pt), Village Malad (E), Mumbai – 400 097 on 13.01.2025 at 2037 hrs.

Sir,

With reference to the above mentioned subject I have to state that on 13.01.2025 at about 2037 hrs; MP-57 l/fm crew led by me & AWTT-05 from Dindoshi fire station were turned out to attend above said fire incident. On arrival at scene of incident it was noticed that fire was confined to a dry grass, bushes, small stock of High density poly-ethylene (HDPE) pipes, Fiber reinforced polymer pipes, Gabion nets (metal safety net), etc in an open area of about 300 ft X 300 ft at above given address.

On arrival it was observed that a large size of area was involved in fire & the terrain on the hill-top was also very rough where emergency vehicles could not reach. But initially as only dry grass (at various spots) was involved in fire hence immediately 'Stop' message was transmitted and additional help of 01 fire engine & 01 WQRV was asked through CR.

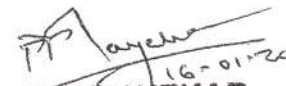
The said fire was extinguished initially by public with nearby green bushes & make-shift fire-beaters before arrival of brigade and then by firemen with the help of green bushes & make-shift fire-beaters on arrival and later on with one big hose line of 02 fire engines. P-North ward Garden dept personnel. Police were requested through CR.

On enquiry it was noticed that the said area is a private land and very remote place with no residential occupancy in the nearby area. But from it was learnt that few tribal population usually commute through this area in spite of fencing / walls at all around the said plot as some portions of the plot are not completely fenced. Further, it was noticed that fire was confined to 5-6 various places in a huge area of about 02 acres at the same time. Hence, due to lack of eye witnesses and insufficient information about exact occurrence of the said fire incident; the supposed cause is given as "Doubtful (under investigation of police)" in this Fire Incident report.

Hence personnel from Dindoshi Police Station were further instructed to conduct detail investigation about the occurrence of this fire incident and the charge of the incident was handed over to PI Shri. Kadukar & ASI Shri. Manerkar (Mobile-I) from Dindoshi Police Station and Security Officer Shri. Mahendra Chavan.

Submitted for information please.

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UNDER R.T.I. ACT


16-01-2025
P. P. MAYEKAR
SENIOR STATION OFFICER
MUMBAI FIRE BRIGADE

